

(Open Court) 2

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 11th day of December, 2000.

C O R A M:- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Original Application No. 888 of 2000

N.P. Agrawal, S/o Late Daya Ram. Aged about 56 years.  
Public Relations Inspector (P), New Mandi,  
Head Postoffice, Muzaffarnagar.

..... Applicant

Counsel for the applicant :- Sri K.P. Srivastava.

V E R S U S

1. Union of India through the Secretary (Posts),  
Department of Post, M/o Communication, Govt. of  
India, New Delhi.
2. The P.M.G, Dehradun Region, Dehradun, U.P.
3. The Sr. Supdt. of Post Offices, Muzaffarnagar  
Division, Muzaffarnagar, U.P.

..... Respondents.

Counsel for the respondents:- Sri R.C. Joshi.

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C)

By this application under section 19 of the  
Act, applicant has challenged the order of transfer

(3)

dt. 26.05.00 passed by Sr. Supdt. of Post Offices, Muzaffarnagar Division, Muzaffarnagar. By this order applicant has been transferred from the post of Public Relation Inspector (Posts) to the post of Postal Assistant. Against the aforesaid order of transfer, applicant has filed a representation before Post Master General (respondent No.2) which has not yet been decided and is still pending.

2. Considering the facts that the applicant has already been approached to competent authority against the transfer order, it is not appropriate for Tribunal to interfere at this stage. The application is disposed of with the direction to respondent No. 2 to dispose of the representation of the applicant by reasoned order within a month from the date a copy of this order is filed before him.

3. There will be no order as to costs.

  
Vice-Chairman.

/Anand/